

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 755/94.

Date of Order: 7.7.94.

BETWEEN :

Mr. P. Ananda Reddy

.. Applicant.

AND

1. The Sub-Divnl. Officer,
Telecom, Anakapalli-531 001.

2. The Telecom Distt. Manager,
Visakhapatnam-530 020.

3. Union of India,
rep. by the Chairman,
Telecom Commission,
New Delhi. - 110 001.

.. Respondents.

Counsel for the Applicant: Sri C. Suryanarayana

Counsel for the Respondents: Sri N.R. Devaraj, Sr.CS&C.

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

D.A.No.755/94.

Date: 7.7.1994

JUDGMENT

As per Hon'ble Sri R.Rangarajan, Member(Administrative)

Heard Sri C.Suryanarayana, learned counsel for the applicant and Sri N.R.Devaraj, learned Standing Counsel for the respondents.

2. This OA is filed challenging the impugned order dated 31.5.1994 as per Memo No.E.53/91-94/156 issued by the Sub-Divisional Officer, Telegraphs, Anakapalle (R-1) whereby one month's notice was given to the applicant retrenching him from service by stating that his name was not sponsored by Telecom District Manager.

3. The applicant was engaged as Casual Labour with effect from 12.10.1989. The impugned order was challenged on various grounds. It is now stated for the respondents that the said order dt. 31.5.1994 is not acted upon and the applicant is still continued in service.

4. Hence, the OA had become infructuous and accordingly it is dismissed at the admission stage. \

(R.Rangarajan)
Member (Admn.)

(V. Neeladri Rao)
Vice Chairman

Dated) ¹⁵ July, 1994.

Amelia 11-714
Deputy Registrar (J)CC

To

1. The Sub Divisional Officer, Telecom, Anakapalli-1.
2. The Telecom Dist. Manager, Visakhapatnam-020.
3. The Chairman, Union of India, Telecom Commission, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr. OGSC, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(C UDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 7-7-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 755/94.

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

